

(c) while transferring the employees from Geological Survey of India to the Mineral Exploration Corporation, their interests will be looked after as best as public interest demands.

Tripartite talks among labour organisations

*1000. SHRI P. M. MEHTA :
SHRI MAHADEEPAK SINGH
SHAKYA :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the tripartite talks among the representatives of the three national labour organisations in INTUC, AITUC and HMS broke down; and

(b) if so, what action Government propose to take now in the matter ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) While an agreement has been reached between the three organisations to set up a national Trade Union Council, the differences among them on some matters relating to industrial relations are yet to be resolved.

(b) Government propose to take necessary action on the basis of various discussions held in the past.

Building of Geological Survey of India, Kerala Circle Annexe

7364. SHRI VAYALAR RAVI : Will the Minister of STEEL AND MINES be pleased to state :

(a) Whether the Geological Survey of India, Kerala Circle Annexe, is located in an inconvenient building far away from the main building ;

(b) whether there has been complaints about the payment of very heavy rent for the said building and also about the incorrect assessment of rent and personnel influence ;

(c) whether there has been any offers for better buildings at reasonable rent near the main building ;

(d) if so, the reasons why such offers were rejected by the Circle office ; and

(c) the steps taken by Government to accommodate the Circle Office in proper buildings at one place or at least to nearer building ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) No.

(b) A letter was received from a person in this connection. However, the building in question was taken on hire only after receipt of a fair rent certificate from the C.P.W.D.

(c) and (d). In the month of September, 1971, a person offered his building at Trivandrum about 2 km from the main office. This building was inspected and found to be unsuitable as it lacked garages for jeeps and proper access to the cellar of the building to be used as stores. Due to this reason the offer was not accepted.

(c) Efforts have been made and will continue to be made to accommodate the Circle Office in a single large building or nearly buildings, but such suitable buildings could not be secured so far. However a plot of land offered by Government of Kerala for the construction of permanent office building and laboratory at one place is under consideration.

Application of Bonus Formula in Bihar and West Bengal

7365. KUMARI KAMLA KUMARI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the declared bonus formula has been made applicable in Bihar and West Bengal ; and

(b) whether it has been made applicable to all the industries also ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) and (b). Apparently the question refers to the *ad hoc* formula evolved at Bombay in September, 1971, for the payment of graded advances in certain cases over the minimum bonus due under the Payment of Bonus Act, 1965. The formula has no statutory force. It is not known whether it has been adopted by all the industries in Bihar and West Bengal.